

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**

IB NO. (IB)-244(ND)/2017

**CORAM:**

**PRESENT: MS. DEEPA KRISHAN**  
**HON'BLE MEMBER(T)**

**MS. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.03.2018**

**NAME OF THE COMPANY:** Indian Bank V/s. M/s. Athena Demwe Power Ltd.

**SECTION OF THE COMPANIES ACT:** 7 of IBC, 2016

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
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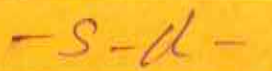
For the Petitioner (s) : Mr. Sameer Rastogi, Advocate

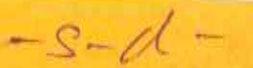
For the Respondent (s) : None

**ORDER**

This application has been filed by the RP praying for being discharged in this case. It is noticed that the period of 180 days for arriving at a Resolution Plan is expiring on 27<sup>th</sup> March, 2018. It is therefore incomprehensible as to why the RP has waited so long so as to seek a discharge. There is no justification of the work done during this period. Notice to the IBBI and the Indian Bank.

To come up on 3<sup>rd</sup> April, 2018. Dasti.

  
**(Deepa Krishan)**  
**Member (T)**

  
**(Ina Malhotra)**  
**Member (J)**